(2021) 11 SEBI CK 0030

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 129 Of 2021

Vupadhyayula Sasidhar APPELLANT

Vs

Securities & Exchange Board Of India RESPONDENT

Date of Decision : 10-11-2021

Acts Referred:

Citation : (2021) 11 SEBI CK 0030

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Yashodeep Deshmukh, Nasir Mohamed, Rayyan Nasir, Vishal Kanade, Nidhi Singh, Binjal Samani, Aditi Palnitkar, Moksha Kothari, Vidhii Partners

Judgement

1. Since a reply was not filed by the respondent within the stipulated period and in the absence of any application being filed to condone the delay, we reject the reply and it will not be kept on record. List this matter for admission and for final disposal on January 6, 2022.

2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.